

IN THE INCOME TAX APPELLATE TRIBUNAL  
“K” BENCH, MUMBAI  
BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER &  
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER

| Srl No | ITA No.       | A.Y     | Appellant  | Respondent  |
|--------|---------------|---------|--|---|
| 1      | 758/Mum/2013  | 2008-09 | M/s Geometric Ltd.,<br>Kalyaniwalla & Mistry, 3 <sup>rd</sup> Floor,<br>Army & Navy Bldg,<br>148 MG Road,<br>Fort, Mumbai - 400001 | ACIT, Range-10(2)<br>Room No. 432,<br>Aayakar Bhavan, MK Road, Mumbai |
| 2      | 2265/Mum/2014 | 2009-10 |  | ITO, Range - 10(2)(3), Mumbai   |
| 3      | 1909/Mum/2015 | 2010-11 | PAN AABCG0066A   | ACIT, Range 14(1)(2), Mumbai.   |

|                 |                         |
|-----------------|-------------------------|
| Appellant by :  | Shri Nayan Thakkar, AR  |
| Respondent by : | Shri Anand Mohan, SR DR |

|                       |            |
|-----------------------|------------|
| Date of Hearing       | 29.06.2021 |
| Date of Pronouncement | 30.06.2021 |

आदेश / O R D E R

**PER PAVAN KUMAR GADALE JM:**

These three appeals are filed by assessee against the separate orders passed u/s. 143(3) r.w.s 144C(13) of the Act in pursuance of the directions of the Dispute Resolution Panel.

2. At the time hearing, the AR of the assessee has filed a letter mentioning that the assessee intend to settle the tax litigation by opting for ‘Vivad se Vishwas Scheme

2020' (VSVS2020) and filed an application in Form No. 1 & 2 under VSVS Rules 2020 . Contra, the Ld. DR has no objections.

3. We heard the rival submissions and perused the material on record. The Ld.AR has filed the letter mentioning that the assessee has opted for 'Vivaad se Vishwas Scheme 2020' and received Form-3 from the income tax department. We are of the view that, no purpose will be served in keeping these appeals pending. Accordingly, we dismiss these appeals of the assessee as withdrawn and the assessee is given liberty to move an application u/s 254(2) of the Act to recall the present order as per provisions of Law.

4. In the result, the three appeals filed by the assessee are dismissed.

Order pronounced in the open court on 30.06.2021.

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| Sd/-<br>(SHAMIM YAHYA)<br><b>ACCOUNTANT MEMBER</b> | Sd/-<br>(PAVAN KUMAR GADALE)<br><b>JUDICIAL MEMBER</b> |
|--|--|

Mumbai, Dated 30.06.2021

KRK, PS

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त(अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

( Asst. Registrar)  
ITAT, Mumbai